

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

12.

**C.P. (IB)/572(MB)2020**

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.01.2023**

NAME OF THE PARTIES:

M/S Highvogue

Vs.

Mnm Marketing Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. Ms. Sakshi Jain, Ld. Counsel for the Operational Creditor present. None for the Respondent.
2. Counsel for the Operational Creditor seeks time to get instructions regarding depositing the CIRP costs from their client. Time granted.
3. List this matter for further consideration on **21.03.2023**.

Sd/-

**PRABHAT KUMAR**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)